

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 13 JUN 1988

APPLICATION NO.

697

87(F)

W.P. NO.

Applicant(s)

Smt B. Saraswathi

To

1. Smt B. Saraswathi
W/o Shri K.N. Appannaiah
Apsar Building
Cannaught Road
Bangalore - 560 052

2. Dr M.S. Nagaraja
Advocate
35 (Above Hotel Swagath)
Ist Main, Gandhinagar
Bangalore - 560 009

3. The Station Director
All India Radio
Bangalore - 560 001

4. The Director General
All India Radio
Sansad Marg
New Delhi - 110 001

5. Smt Kamala M.S. Balu

6. Shri Eswara Rao Kelekar

(Sl Nos. 5 & 6 -

Programme Announcers (Selection Grade)
All India Radio
Bangalore - 560 001)

Respondent(s)

V/s The Station Director, AIR, Bangalore & 9 Ors

7. Shri R.N. Namannavar

8. Shri R.V. Kulkarni

(Sl Nos. 7 & 8 -

Senior Grade Announcers
All India Radio
Bangalore - 560 001)

9. Shri G.K. Huddar

10. Smt Anuradha Dhareshwar

(Sl Nos 9 & 10 -

Senior Grade Announcers
All India Radio
Dharwad)

11. Smt T. Vaidehi

12. Smt Neelamma M. Shetty

(Sl Nos. 11 & 12 -

Senior Grade Announcers
All India Radio
Bangalore - 560 001)

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/JUDGMENT/INTERIM ORDER
passed by this Tribunal in the above said application(s) on 8-6-88.

13. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Encl : As above

DEPUTY REGISTRAR
(JUDICIAL)

(S.K. Srivatsan
Advocate)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 8TH DAY OF JUNE, 1988

Present Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman
and
Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 697/87

Smt. B. Saraswathi,
w/o Shri K.N. Appannaiah,
Apsar Building,
Cannaught Road,
Bangalore-52.

.... Applicant.

(Shri Dr..M.S. Nagaraja, Advocate)

v.

1. The Station Director,
All India Radio,
Bangalore.
2. The Director General,
All India Radio,
New Delhi.
3. Smt. Kamala M.S. Balu,
Selection Grade,
Programme Announcer,
All India Radio,
Bangalore.
4. Shri Eswara Rao Kelekar,
Selection Grade,
Programme Announcer,
All India Radio,
Bangalore.
5. Shri R.N. Namannavar,
Senior Grade Announcer,
A.I.R. Bangalore.
6. Shri G.K. Huddar,
Senior Grade Announcer,
A.I.R. Dharwad.
7. Smt. T. Vaidehi,
Senior Grade Announcer,
CBS, A.I.R. Bangalore.
8. Smt. Neelamma M. Shetty,
Sr. Grade Announcer,
A.I.R. CBS, Bangalore.
9. Smt. Anuradha Dhareshwar,
Sr. Grade Announcer,
A.I.R. Dharwad.
10. Shri R.V. Kulkarni,
Senior Grade Announcer,
A.I.R. Bangalore.

.... Respondents.

(Shri M. Vasudeva Rao, C.G.A.S.C.)



This application having come up for hearing to-day, Vice-Chairman made the following:

O R D E R

This is an application made by the applicant under Section 19 of the Administrative Tribunals Act, 1985 ('Act').

2. The applicant who initially joined service in the erstwhile princely State of Mysore, became an employee of All India Radio, a department of Government of India in 1950 or thereafter. She has retired from service in November 1987. But notwithstanding this, she has challenged a seniority list prepared as on 1.4.1971 and has sought for diverse reliefs on that basis.

3. In their reply, respondents 1 and 2 have urged that the grievances of the applicant which arose in 1971 was beyond the jurisdiction of this Tribunal.

4. Dr. M.S. Nagaraja, learned counsel for the applicant, contends that this is a fit case in which this Tribunal should examine the grievances of the applicant and all the reliefs sought by her.

5. Shri M. Vasudeva Rao, learned Additional Central Government Standing Counsel appearing for Respondents 1 and 2 contends that the grievance of the applicant which arose in 1971 and in any event well before 1.11.1982 was beyond the jurisdiction of this Tribunal as ruled in V.K. MEHRA v. MINISTRY OF INFORMATION & BROADCASTING & ORS (ATR 1986 CAT 203).



6. An examination of the pleadings and documents produced by the parties clearly establish that the grievance of the applicant arose in 1971 or well before 1.11.1982. On the ratio of the ruling of this Tribunal in V.K. MEHRA v. MINISTRY OF INFORMATION & BROADCASTING & ORS, this Tribunal has no jurisdiction to entertain the grievance of the applicant and examine the same on merits. On this short ground, this application is liable to be dismissed without examining all other questions. We, therefore, dismiss this application. But in the circumstances of the case we direct the parties to bear their own costs.



Sd/-

VICE-CHAIRMAN S/P

Sd/-

MEMBER (A) 8-6-88

TRUE COPY

H. Hees
SECTION OFFICER 3/6

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

dns/Mrv.